

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. NO. 742/1996

New Delhi this the 9th day of September, 1996.

(b)

CORAM :

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

N. S. Soam S/O D. S. Soam,
R/O Sector 3/311, R.K.Puram,
New Delhi. ... Applicant

(By Shri R. P. Aggarwal, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Home Affairs, North Block,
New Delhi.
2. Additional Secretary (Justice),
Ministry of Home Affairs,
Jaisalmer House,
Mansingh Road, New Delhi.
3. The Registrar General and
ex-Officio Census Commissioner
for India, Ministry of Home
Affairs, 2A, Mansingh Road,
New Delhi.
4. The Joint Registrar General,
India in the Administration
Division, Office of the
Registrar General and ex-officio
Census Commissioner for India,
Ministry of Home Affairs,
2-A, Mansingh Road,
New Delhi.
5. The Secretary to the
Government of India,
Ministry of Personnel, Public
Grievances and Pensions
(DOP&P), North Block,
New Delhi.
6. Shri Jagan Lal.
7. Paras Ram.
8. Babu Ram.
9. G. L. Verma.
10. Smt. D. Sarojini
11. M. Satya Babu.
12. Baldev Chand.

13. Smt. P. Sarda.
14. Bideshi Paswan.
15. L. R. Meena

(No.6 to 15 working as
Ad-hoc Assistants, Director
of Census Operations
(Technical), Office of the
Registrar-General and ex-officio
Census Commissioner for India,
Govt. of India, Ministry of
Home Affairs, 2A, Mansingh Road,
New Delhi).

... Respondents

(By Shri K. C. D. Gangwani, Advocate)

The application having been heard on 9.9.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicant who has been reverted is before us
challenging the order of reversion. Learned counsel
for respondents appearing on notice submits that the
order has been recalled and that applicant has been
reinstated. The order states :

"In supersession of this office order...
these officials are notionally
re-promoted on adhoc basis as Assistant
Director..."

2. Though the expression, 're-promoted' does not
signify anything very tangible, we understand it to
mean that status quo ante has been restored. However,
the order is silent as to the manner in which the
interregnum period is to be treated. Respondents will
pass appropriate orders regarding this matter within
six weeks from today and communicate the same to
applicant.

(8)

3. Application is disposed of. Parties will suffer their costs.

Dated, 9th September, 1996.

Recd by -
(R. K. Ahooja)
Member (A)

Sankaranair
(Chettur Sankaran Nair, J.)
Chairman

/as/